GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

STARRED QUESTION NO:367
ANSWERED ON:02.05.2012
COMMISSION OF RAILWAY SAFETY
Das Shri Ram Sundar;Karwariya Shri Kapil Muni

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Commission of Railway Safety, an autonomous body, is under the administrative control of the Ministry of Civil Aviation;
- (b) if so, the details thereof and the rationale behind it;
- (c) whether the said arrangement has led to difficulties in the administration of the institution of the Commission of Railway Safety;
- (d) if so, the details thereof;
- (e) whether suggestions have been received from various quarters to strengthen the Commission; and
- (f) if so, the details thereof along with the steps taken/proposed to be taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI AJIT SINGH)

(a),(b),(c)(d),(e)&(f) A Statement is laid on the Table of the House.

Statement in reply to parts (a),(b),(c),(d),(e) & (f) of the Lok Sabha Starred () Question No.367 for 2.5.2012 regarding Commission of Railway Safety.

- (a)&(b) Yes, Madam. As per the Allocation of Business Rules, 1962, the subject of Commission of Railway Safety has been placed under the Ministry of Civil Aviation.
- (c) No, Madam.
- (d) Does not arise.
- (e)&(f) Yes, Madam. Suggestions have been received from time to time for strengthening of the Offices of CCRS and CRS. The suggestions mainly pertain to improvising the functioning, strengthening and providing autonomy to these Offices. In this regard. Government have taken various steps which include increase in number of Circles of CRS to 9,upgradation and creation of additional posts of Deputy Commissioners of Railway Safety, upgradation of technical skill of manpower, ensuring autonomy in the functioning of these Offices, etc.